CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.438/MP/2024

Subject : Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act,

2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking this Commission's Power to Relax and Power to Remove Difficulty to permit the inter-se utilisation and transfer of Connectivity and its associated rights between the

Petitioner Nos. 2 and 3.

Petitioners : Sprng Energy Private Limited (SEPL) and Ors.

: Central Transmission Utility of India Limited and Anr. Respondents

Date of Hearing : 22.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

: Shri Deep Rao Palepu, Advocate, SEPL Parties Present

Shri Arjun Agarwal, Advocate, SEPL

Shri Mohd. Munis Siddique, Advocate, SEPL

Shri Shubham Arya, Advocate, CTUIL Ms. Reeha Singh, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Respondent, CTUIL sought additional time to file a reply in the matter. Considering the said request, the Commission permitted the Respondent, CTUIL, to file its reply within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

- 2. The Petitioner vide its application dated 16.2.2022 under Connectivity Regulations, 2009, applied for Stage-II Connectivity at Fatehgarh-IV PS for 50 MW solar project under Land and FC route. The Petitioner is directed to file on an affidavit within two weeks a copy of Stage-II connectivity grant under Connectivity Regulations, 2009 against said application and also to clarify the actions taken by it for development of the project in respect of 50 MW solar project subsequent to the grant of Stage-II connectivity under Connectivity Regulations, 2009 in 2022 to till date?
- CTUIL is directed to file on an affidavit within two weeks whether the conditions 3. to be met by Stage-II Connectivity Grantee under Clause 9.3.2. of Detailed Procedure

dated 20.2.2021 issued under Connectivity Regulations, 2009 was complied by the Petitioner? Any action taken by CTUIL pursuant to same.

The Petition will be listed for hearing on 12.6.2025. 4.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)